

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**  
**(Priority List)**  
**IA(CA) No. 32/2023**

**In**  
**CP No. 82/Chd/Hry/2021**  
**(Disposed of)**  
**(Directions NCLAT)**

**IN THE MATTER OF:**  
**Sahil Dhingra & Anr.**

...

**Petitioners**

**Versus**

**Orient Craft Ltd. & Ors.**

...

**Respondents**

**Under Section: 241 & 242, CA 2013**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Virender Ganda, Senior Advocate and Mr. Randeep Singh Rai, Senior Advocate with Mr. Raghav Kakkar, Advocate.

**For the Respondent** : Mr. Anand Chhibar, Senior Advocate with Mr. Vaibhav Sahni, Advocate with Ms. Swati Vashisth, PCS with Mr. Niraj Kumar, Advocate for Respondent No. 2.  
Mr. Sourabh Sharma, Advocate for Respondent No. 4

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 24.04.2024.

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**